

"

ITEM NO.29

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1129/2017
(Arising out of impugned final judgment and order dated 24/10/2016
in CRLA No. 515/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

PIAREYA JI AND ORS

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 27/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Sanjay Hegde, Sr. Adv.

Mr. Adil Sharfuddin, Adv.

Mr. Shashak Singh, Adv.

Mr. Devvrat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The special leave petition is dismissed so far as petitioner
Nos.4 and 6 are concerned.

Issue notice returnable within eight weeks.

(Ashok Raj Singh)

(Mala Kumari Sharma)

Court Master

Court Master